

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 27074/2024

(Arising out of impugned final judgment and order dated 20-11-2023 in STTR No. 99/2023 passed by the High Court of Judicature at Allahabad)

THE COMMISSIONER, COMMERCIAL TAXES, U. P.

Petitioner(s)

VERSUS

M/S SRI SHANTI READYMADE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.143676/2024-CONDONATION OF DELAY IN FILING and IA No.143678/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.143677/2024-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 27078/2024 (XI)

(FOR ADMISSION and I.R. and IA No.144153/2024-CONDONATION OF DELAY IN FILING and IA No.144154/2024-EXEMPTION FROM FILING O.T.)

Date : 15-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Bhakti Vardhan Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) DIARY NO(S). 27074/2024

Heard the learned counsel appearing for the petitioner.

Delay condoned.

Considering the fact that a very low tax effect is involved in this Special Leave Petition, we are not inclined to interfere with the impugned order. Hence, the Special Leave Petition is,

accordingly, dismissed. However, question of law, if any, is kept open.

Pending applications also stands disposed of.

SLP (C) DIARY NO(S). 27078/2024

Application seeking exemption from filing official translation is allowed.

Delay condoned.

Leave granted.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)